

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1039/2021



This the 15th day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Yasir Jan, Age 32 years, S/o Abdul Rashid Bhandari, R/o Dangerpora, Narwara, Srinagar-190002, J&K.

(Advocate:- Mr. Shah Faisal)

....Applicant

Versus

1. Union Territory of Jammu and Kashmir, through Commissioner/Secretary to Govt, Education Department, Civil Secretariat, Jammu/Srinagar-190001.
2. Director School Education, Kashmir, J&K-190001.
3. Chief Education officer, Srinagar, J&K-190001.
4. Principal, Industrial Training Institute (ITI), Baghi-i-Dilawar Khan Srinagar, Zainakot, Srinagar, Budgam Road, Badgam, Jammu and Kashmir-191111.

.....Respondents.

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The applicant is aggrieved of the inaction on the part of the respondents particularly respondent no. 2 and 3 as the applicant being visually impaired employee has filed a representation before the respondent no. 2 on 20.03.2021 in terms of which he has requested for providing accessible facilities along with amanuensis in order to appear in upcoming departmental promotion type test examination. It has been stated that respondent no. 2 and 3 are about to hold the departmental promotion test in the month of July 2021 for promotion for the class VI employees to the post of Junior Assistant.



2. Learned counsel for the applicant submits that the grievance of the applicant will be redressed, if the applicant is permitted to move a fresh representation and the respondents are directed to take a decision on the said representation within a stipulated time frame. He prays that till the representation is decided, the respondents may be directed to not conduct the type test.
3. We have heard Mr. Shah Faisal, learned counsel for the applicant and Mr. Sudesh Magotra, learned D.A.G. for the respondents and perused the records.
4. Looking to the facts and circumstances of the case, we dispose of the O.A. with direction to the applicant to move a fresh representation within two days and on receipt of the same, the respondents will take a decision on the same by passing a reasoned and speaking order within two weeks. Till a decision is taken on the representation, the respondents will not conduct the type test.
5. Learned D.A.G. to inform the respondents regarding the order passed today.
6. It is made clear that we have not entered into the merits of the case.
7. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)